

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3299  
ANSWERED ON FRIDAY, THE 4<sup>th</sup> AUGUST, 2017/  
SHRAVANA 13, 1939 (SAKA)**

**REPERCUSSION OF SIX MONTHS MATERNITY LEAVE**

**QUESTION**

**3299. SHRI CHANDRA PRAKASH JOSHI:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

- (a) whether the Government has taken cognizance of the fact that the six-months maternity leave could cause non-recruitment of female employees in the corporate sector and if so, the steps initiated by the Government to counter this possible repercussion in the corporate sector;**
- (b) whether the Government intends to make any law to reserve certain number of seats for women employees in this sector; and**
- (c) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**THE MINISTER OF STATE  
IN THE MINISTRY OF CORPORATE AFFAIRS**  
कारपोरेट कार्य मंत्रालय में राज्य मंत्री

**(SHRI ARJUN RAM MEGHWAL)**  
(श्री अर्जुन राम मेघवाल)

**(a):- The Government is of the opinion that with the enforcement of the Maternity Benefit (Amendment) Act, 2017, more and more women workers would be inclined to seek employment which will lead to increase in employment preferences for women. There are stringent provisions under the Maternity Benefit, Act, 1961 as well as in the Equal Remuneration Act, 1974 for prevention of discriminatory practices against women work force, including recruitments.**

**(b) & (c):- No such proposal is under consideration before the Government.**

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